

big industry in that area in public or private sector so that backwardness of the area is removed, employment is provided to the unemployed youth in that area and the discontentment prevailing among the people there is removed.

Hence, I request the Central Government should give serious thought to the above and set up a big industry in Chhota Udaipur area of Gujarat in public or private sector, which is badly needed there in public interest.

13.16 hours

[English]

RE: RESOLUTION SEEKING EXTENSION OF
PRESIDENT'S RULE IN J&K

MR. DEPUTY SPEAKER : There is an announcement for your notice, please. The hon. Home Minister wants to move the following Resolution :—

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 18th July, 1995."

This is the request of the hon. Minister.

If the House agrees, we shall take up the discussion on this Resolution regarding extension of President's Rule in J&K by another six months.

SHRI RAM NAIK (Bombay North) : No, Sir. We do not agree.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Mr. Speaker, Sir we were told earlier that discussion on it will be held on 3rd June for the whole day. But you are saying to take it up to-day after lunch break. It is not at all proper.

PROF. RASA SINGH RAWAT (Ajmer) : There is no mention of it in the agenda. ... (Interruptions).

[English]

MR. DEPUTY SPEAKER : Please hear me.

In the meeting of the Political Leaders, it has been decided that this Resolution may be taken up on the 3rd June, 1995—The 1st or 3rd June.

SHRI RAM NAIK : Sir, we can have it on 3rd but not on 1st June.

MR. DEPUTY SPEAKER : It has been brought to your notice.

(Interruptions)

SHRI HARI KISHORE SINGH (Sheohar) : Sir, the understanding was that this Resolution will be taken up on 3rd June.

MR. DEPUTY SPEAKER : Okay. It will be taken up on 3rd June. It will come under the agenda of 3rd June.

PROF. RASA SINGH RAWAT : Yes Sir, we can take it up on 3rd June but not today.

SHRI RAM NAIK : Sir, tomorrow also there is no problem. But not just now, i.e., after lunch. Ultimately, the speakers have to be ready for discussion.

MR. DEPUTY SPEAKER : Okay. Very good.

So, it has come to the notice of the House.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, as we all are aware, in the Business Advisory Committee, all the opposition leaders have decided about it accordingly, and there is no point in prolonging it to the 3rd June or so. This Resolution has to be taken up as early as possible. If not today, it must be taken up tomorrow.

SHRI RAM NAIK : Sir, the point is, we do not have any objection for taking it up tomorrow. If the Leaders have agreed, we do not have any objection to it. But you are telling us that it will be taken up immediately after Lunch. How can it be possible ?

MR. DEPUTY SPEAKER : So, shall we have it tomorrow?

SHRI RAM NAIK : Sir, if that is agreed, you can have it tomorrow.

But it should always be initiated in the House, when the Leaders are present. Now, none of us who has been in the Business Advisory Committee is present here. If suddenly it comes for discussion, how can the speakers come ? How can they prepare themselves immediately to participate in this meaningful debate ? All these things have to be taken into consideration.

MR. DEPUTY SPEAKER : Whatever has taken place in the Leaders' Meeting—it is presumed—is conveyed to the Members of the different parties.

SHRI RAM NAIK : Sir, we are not agreeing to take it up today.

MR. DEPUTY SPEAKER : Okay. We shall take it up tomorrow.

SHRI E. AHAMED (Manjeri) : Mr. Deputy Speaker, Sir, you may discuss anything. But it was in accordance with the decision arrived at the Business Advisory Committee. The leaders of all the parties were present there. And also, there was a consensus that it should be taken up on

Thursday itself, since on Friday, we will have to devote our attention and time for the Private Members' Bills. So, no legislation especially, such an important Bill like this, may be taken up on Friday because we may not have enough time available. It may be taken up today, otherwise it will be just going again on Saturday. ...(*Interruptions*)

I am not questioning the decision of the Chair. But what I am submitting is in fairness of things. Tomorrow, there is a very important item, viz. the Private Members' Business. We will have to take it up. Then, how will the House be able to do justice to it, if we have to take up the Resolution also on Friday?

SHRI RAM NAIK : You are perfectly right. We will not allow the Government to encroach upon the Private Members' Business. At the same time, this is no way of conducting the business of the House. It is not fair to suddenly announce that we will take up the Resolution immediately after Lunch. It is not fair all the more because the House has already been extended by one day to accommodate the Resolution.

SHRI MALLIKARJUN : Mr. Deputy Speaker, Sir, if the hon. Members do not wish to take up the discussion on this Resolution immediately after Lunch, we can take it up at 4 o'clock, so that we can discuss it for two hours today and it can be passed tomorrow. I suppose it is suitable for all to start the discussion at 4 o'clock because by that time, the Leaders of Opposition Parties also will be present in the House.

SHRI P.C. CHACKO (Trichur) : That is right Sir. I feel we will have to take it up at 4 o'clock. Tomorrow is the Private Members' Day. And it is inconvenient for many of the hon. Members to participate in the debate on Saturday. Merely because some hon. Members are not aware of the decision taken in the BAC, it does not mean that we should not take it up now. Anyway, there is no difference of opinion as far as the importance of this Resolution is concerned. If it is not possible to take it up immediately after Lunch, we can have it at 4 o'clock. The earlier we can finish it, the better it would be. If it has to be taken up only tomorrow, tomorrow being the Private Members' Day, the matter may slip over to Saturday, which is not convenient for many Members.

SHRI RAM NAIK : The House has been extended by one day only to accommodate the Resolution on Jammu & Kashmir. If the hon. Members cannot wait till Saturday, let them go.

SHRI E. AHAMED : That is not fair. In that case, I can say that it may be taken up at 4 o'clock, and those Members who cannot stay may as well go without participating in the debate. (*Interruptions*)

SHRI SYED SHAHABUDDIN (Kishanganj) : Mr. Deputy-Speaker Sir, I will take just half a minute. The House should

not be taken by surprise. We are always under the impression that the House is being extended by a day primarily to discuss the Jammu & Kashmir Resolution. And we are prepared for that. Immediately after the Lunch or at 4 o'clock when we already have a Revised List of Business and when we have come prepared for the agenda of the day, I see no reason why the Resolution on Jammu & Kashmir be initiated tomorrow and then carried on for Saturday. That is all I want to submit. It should be listed as the first item of business for tomorrow and then it can be prolonged to the next day.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : Sir, the House is not taken by surprise. It was decided in the Leaders' Meeting that this Resolution will be taken up in the House after the signature of the President is obtained any time on the 1st of June. If the signature could not be obtained and if it could not come in time on the 1st of June, then Friday being the Private Members' Day, it is decided that it can be taken up on the 3rd of June. This is the decision taken in that meeting and all the Party leaders including the BJP agreed to this time schedule. Now, the consent of the President has come. Therefore, we are acting on the advice of the Leaders and on the agreement that was reached in the Leaders' Meeting. So, it is not as if the House did not know or the Leaders of the various Parties did not know of it. We all know that this is the first important business that has to be disposed of. After that, we can proceed with several other items which are on the agenda. As this is the first important business to be disposed of by both the Houses, we may take it up at the earliest. We have had discussions on this topic when the Kashmir Budget was passed, when the Extension of President's Rule was discussed and also during the debate on the Charar-e-Sharief. This will be the fourth time when the House will have another opportunity to express its views on it. I may reiterate that we are not taking anybody for granted or for that matter, by surprise. We want to give it priority and to facilitate this important business in such a manner so that everybody has time. It is also true that on the 3rd of June, many Members may not be able to stay and they may have to go...(*Interruptions*) We have allotted four hours for this Bill.

Tomorrow is Private Members' day. Tomorrow we do not have four hours. Tomorrow, unless we give up the Private Members' Business, it is not possible. If you are prepared to give up the Private Members' Business, then we will take it up tomorrow. But tomorrow if you want Private Members Business as well as this Resolution, both cannot take place.

SHRI SYED SHAHABUDDIN : But you can have this immediately after lunch tomorrow and then carried on further for Saturday.

SHRI VIDYACHARAN SHUKLA : I do not think it is possible. According to the decision taken earlier... (*Interruptions*). It is not a proper thing to do. Decisions were taken unanimously by all the leaders of all the Parties

represented in this House. My submission is, that decision should not be changed.

SHRI RAM NAIK : Sir, I say, we are not aware of that decision. You are asking whether this business could be taken up now or not. We are saying that it cannot be taken up now because we are not aware of that decision.

SHRI VIDYACHARAN SHUKLA : Shri Naik Ji, if you are not aware of that decision, kindly check up with your leaders.

SHRI RAM NAIK : Sir, matters are being discussed in the House. In the House, whatever we want and whatever we feel, we will say. When the leaders are here, the leaders would say. But as of now, immediately after lunch we cannot bring one speaker and ask him to speak on Jammu and Kashmir which is such an important issue and for which four hours have been allotted. As a responsible Opposition Party, we have to field a proper speaker on that. We cannot allow just like that.

SHRI VIDYACHARAN SHUKLA : You have readymade speeches and readymade speakers. ...(*Interruptions*).

SHRI RAM NAIK : Then why are you allowing four hours ?

SHRI VIDYACHARAN SHUKLA : You have so many speakers to speak.

MR. DEPUTY SPEAKER : Now, you please discuss it with the Leaders of the political parties.

(...*Interruptions*)

SHRI E. AHAMED : Sir, it is such an important matter... (*Interruptions*).

SHRI VIDYACHARAN SHUKLA : Sir, we can take it up at 4 o'clock today.

PROF. P.J. KURIEN (Mavelikara) : Sir, it should be taken up today. It has been the practice of this House that such an important business would not be taken up on the last day of the Session. That is the precedence of this House. I am surprised to see that such an important issue...(*Interruptions*)

MR. DEPUTY SPEAKER : Now kindly refer to your leaders about this.

SHRI RAM NAIK : Sir, as of now we are saying 'no'. We will talk to our Leaders. But as of now, it is not agreeable to us.

MR. DEPUTY SPEAKER : Yes, now we will continue with Matters under Rule 377.

PROF. RASA SINGH RAWAT (Ajmer) : Sir, I am on a point of order. There is on quorum in the House. Without a quorum, how can you decide ?

MR. DEPUTY SPEAKER : The bell is being rung—

Now, there is a quorum. Let us continue with Matters under Rule 377. Hon. Member, Shrimati Bhavna Chikhliya.

13.31 hours

MATTERS UNDER RULE 377 — *Contd.*

(iv) Need to check infiltration of terrorists from Across the Border at Kutch, Gujarat

SHRIMATI BHAVNA CHIKHLIA (Junagarh) : Mr. Deputy Speaker, Sir, Incidence of infiltration from across the border of our country into Kutch area of Gujarat State in the form of fishermen is on the increase. During the first half of this month, (15 days earlier) personnel of B.S.F. Water Wing patrolling in Akhad area of Kutch detected two Pakistani unclaimed boats within Indian border. Now during the next four months fishing would be stopped due to rainy season. The entire water area will be open to Pakistan during that period. Pakistan's maritime agency, under the pretext of patrolling, would make serious efforts to induct trained terrorists into Indian border. I, therefore, urge upon the Government to take appropriate steps right time to frustrate and unearth Pakistan's malicious design of infiltrating terrorists into Indian territory.

(v) Need to Provide Better Telephones Services in Bareilly, U.P.

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Mr. Deputy Speaker, Sir, Bareilly is a big industrial city of Uttar Pradesh. In view of its importance Central Government has included it in the National Capital Region and has decided to develop it as a counter magnet city. Bareilly has many big industries viz. IFFCO Fertilizer factory, synthetic, chemicals, Camphor Alloyed, I.T.R.I.W.P. and five sugar mills. In addition to these, Jat Regimental Centre and I.A.F.'s Modern Aerodrome are situated at Bareilly. But in spite of that the telephone system in Bareilly is very defective which is adversely affecting trade, industry and other services to the people. Earlier also, I made several requests in this connection, seeking improvement in the working of telephone system.

I, therefore, urge upon the Central Government that keeping in view the needs of Bareilly the following steps should be taken to effect improvement in the communication system of Bareilly. The existing strawger system of exchange should be replaced with an electronics exchange of additional ten thousand lines and an announcement in respect of this should be made. Appointment of District Manager (Telecommunications) be made and Bareilly should be delinked from Dehradun circle and linked with Lucknow circle, which is convenient to Bareilly.